

MINUTES OF EPCG COMMITTEE HELD AT 11.00 A.M ON 13.7.2009 IN ROOM NO. 04, UDYOG BHAVAN, NEW DELHI UNDER THE CHAIRMANSHIP OF SHRI AMITABH JAIN, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE.

Export Promotion Capital Goods (EPCG) Committee Meeting was held on at 11.00 AM on 13.7.2009. Following officials participated:

S. No. Name and Designation

1. Shri Amitabh Jain, Addl. DGFT, Chairman
2. Shri Akash Taneja, Jt. DGFT
3. Shri V.C. Aggarwal, Industrial Advisor, Deptt. of Heavy Industries
4. Shri D.N. Mathur, Deputy I.A., Deptt. of Pharmaceuticals.
5. Shri S.S. Tak, I.A., Ministry of Steel.
6. Shri S.K.Jain, Development Officer, DIPP.
7. Shri Pramod Kumar, Technical Officer, D/o Revenue, Ministry of Finance.
8. Shri RA Lal Dy. Dir. o/o Textile Commissioner
9. Shri Ishwar Singh, Dy. DGFT.
10. Shri Kamlesh Kumar, FTDO (EPCG-I).

2. Confirmation of Minutes of last Meeting dated 4.6.2009 with minor modification of Minutes in respect of Case No. 2 pertaining to M/s Madura Coats Ltd, Madurai i.e. "Cost of Spares to be as per policy provisions " in place of" Cost of Spares being as per policy provisions.'

3. The Committee took following decisions after deliberations:

S. No.	Name of Firm	Licence No. & date	Import item	Export Product	Decision of the Committee
1.	M/s ARR ESS International Pvt. Ltd., New Delhi	0530134037 dated 2.4.2003	As per Agenda	Services to Foreign Tourist	The Committee decided to obtain the following information from the firm, viz actual duty saved amount, amount claimed as Insurance and amount received as Insurance Claim. Further, the Section is to examine as to why the Average EO in licence is Nil, while there is a previous export performance stipulated for the relevant sector in Para 5.1 of FTP. The Committee also directed that the details

					of use of capital goods from date of import till date of accident and EO fulfillment through it may also be obtained.
2.	M/s Flamingo Hotels Pvt. Ltd., Gandhidham	0047001 dated 8.3.1999	Do	Service Providers being a hotel industry	Committee noted that this case had been considered and rejected by the EPCG Committee, in 2002 and 2005. Committee further observed that the Chiller – Heater cannot be destroyed completely to zero value in the earthquake. Therefore, the information as to the value of the damaged Capital Goods and their uses details w.e.f .January, 2001 may also be obtained from the firm.
3.	M/s Foam Matting's (India) Pvt. Ltd., Alleppey	2135276 dated 20.01.2000	Do	Mattings	Committee noted that Policy Relaxation Committee (PRC) in its decision dated 31.08.2007 extended the period from 19.01.2005 to 19.01.2007 (i.e. only for a period prior to decision of PRC) The firm has sought for onward shifting of the period of extension granted by PRC from 19.1.2009 to 18.1.2011. Therefore the comments of Policy division may first be obtained and examined on file before placing the same before the EPCG Committee.
4.	M/s H&R Johnson (India) Ltd., Mumbai	01500541 dated 16.10.1996	Do	Ceramic Glazed Tiles & Vitrified Unglazed Smooth & Mirror Polished Ceramic Tiles	Committee recommended extension for 18 months commencing from 16.10.2008 till 15.04.2010 subject to the terms and conditions stipulated by the Grievance Redressal Committee while granting the extension upto 16.10.2008.
5.	M/s Brij Naturstein Ltd.	3039945 dated	Do	Granite Tiles & slabs	Committee approved extension of

		27.03.1997			EOP for 8 months from 27.03.2002 to 27.11.2002 subject to payment of 2% Composition Fee on unfulfilled export obligation as on 27.03.2002.
6.	M/s Pioneer Polymers Pvt. Ltd., Noida	0530133605 dated 04.12.2002	Do	Moulding Plastic Components	The CIF value of CG destroyed in fire is Rs. 4.08 crores. The Committee observed that the firm has received Insurance Claims worth Rs. 4.77 crores. The Committee therefore recommends that the firm may be asked to deposit customs duty alongwith interest, on the proportionate unfulfilled EO. The Committee recommends that subject to deposit of said customs duty with interest, the unfulfilled EO beyond the date of fire accident will stand waived and the firm would be entitled to remove the residual scrap material.
7.	M/s Tata BP Solar India Ltd., New Delhi	0730006881 dated 01.04.2008	Do	Solar Photovoltaic Cells, Solar Photovoltaic Modules and Solar Power Generating Systems Solar Power Generating systems	The Committee decided to recommend that the value of the existing licence may be enhanced to enable the firm to import same capital goods again subject to the condition that the firm would fulfill the export obligation including average export obligation stipulated against the existing un-enhanced licence together with additional export obligation imposed in lieu of import of new machinery. Further, the Committee recommends to allow disposal of residue / scrap on payment of applicable Customs Duty after above enhancement.
8.	M/s Kirloskar Electrical Company	01500325 dated 25.03.1996	Do	Rotating Electrical Machines etc.	The Committee observed that the firm could not undertake any kind of production during February, 2005 to September, 2006(20 months) owing to

					implementation of arrangement – decreed by Karnataka High Court. The firm may be asked if it is willing to fulfil the average EO imposed during the above 20 months period in the current/extended period. A decision would be taken on receipt of reply.
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4. The Committee then took up the cases for nexus approval. The following cases were approved:

S. No.	Name of Firm	Licence No. & date	Import item	Export product	Decision of the Committee	Reference of T.A.
9. (A-6)	M/s Kanhaiyalal Kalyanmal	0189628 dated 9.12.1999	Do	Ready made garments	Approved	On the basis of comments of Commissioner of Textiles vide letter No. 21(12)/07/EPCG/RON/380 Dated 30.03.2009.
10. (A-10A)	Eros International Ltd, Mumbai	0330003474 dated 31.3.2003	As per Agenda	Video Software (pre-recorded video cassettes) DVD	Approved	On the basis of Letter No. 13(3)/2003-ITP dated 10.07.2009 received from Deptt. Of Information Technology.
11. (A-10K)	Emcure Pharmaceuticals Ltd	3130000310 dated 27.01.2003.	Do	Medicaments- Pharmaceutical Products.	Approved	O.M. No. 3014/4/2008 dated 03.07.2009 received from Deptt. of Pharmaceutical.
12. (A-10G)	Navjeevan Textiles Corporation , Pune	3130000115 dated 2103.2001	Do	Weft Knitted Fabricks	Approved	On the basis of oral comments of Shri R.A.Lal, DD, office of Textiles Commissioner. .

5. The Committee **deferred** the under-mentioned cases for following up with the respective Technical Authorities for sending their views/comments and also for pursuing with the firms for sending information/documents requisitioned by the Technical Authorities, etc.:

S. No.	Name of Firm	Licence No. & date	Import item	Export product	Decision of the Committee	Observations of the Committee
13. (10-B)	PRP Granites, Madurai	3530000044 dated 26.7.2000	Do	Granite Blocks	Reminder to Firm for sending wanting information sought by DIPP	Final reminder to firm may be sent for furnishing information in reply to DIPP's U.O. No. IPP/6(13)/2008 – TSW dated 18.12.2008.
14. (10-C)	Venky (India) Limited, Pune.	3130000288 dated 16.12.2000	Do	Hatching Egg(Lecithin for Poultry Feed)	Animal Husbandry & Dairying	D.O letter may be sent to Jt. Secretary, Department of Animal Husbandry and Dairy seeking their comments.
15. (10-D)	Technova Imaging Systems(P) Limited	0330004410 dated 29.9.2003	Do	Off-set Printing Plates used for Image Transfer.	Deferred to obtain opinion of Heavy Industry.	A set of documents may be sent to Industrial Advisor, Department of Heavy Industry.
16. (10-E)	Abad Overseas (PO) Ltd., Cochin.	1030000203 dated 5.8.2002	Do	Frozen fish and fishery products	Deferred to obtain view of D/Animal Husbandry and Dairying Development.	D.O letter may be sent to Jt. Secretary, Department of Animal Husbandry and Dairy seeking their comments.

17. (10-F)	Polybond India Pvt. Limited, Pune	3130000427dated07.07.2003	Do	Injection moulded Rubber Goods.	Deferred for further examination and for obtaining comments of DIPP	A set of documents may be sent to DIPP for comments.
18. (10-H)	Idea Cellular Ltd, Pune	3130000412 dated 20.06.2003	Do	International Roaming Service.	Deferred to obtain written comments of Deptt. of Telecom.	Reminder may be sent to Department of Tele-Communication.
19. (10-I)	Amphenol Interconnect India Pvt Limited., Pune	3130000398 dated 29.05.2003	Do	Connectors and parts of connectors	Deferred to obtain comments of Deptt. of Information & Technology.	Reminder may be sent to Department of Tele Communication.
20. (10-J)	Bio-ved-Pharmaceuticals Pvt Ltd., Pune	3130000113 dated 13.03.2001	Do	Ayurvedic Capsules I.E. Artex	Deferred to obtain comments of Deptt. of AYUSH	Reminder may be sent to Deptt. of Ayush.
21. (10-L)	Dyna – Automotive Stampings Pvt Ltd, Pune.	3130000491 dated 11.09.2003	Do	Heat Shield (Pressed/Stamped parts)	Deferred to obtain report from DHI	A set of papers may be sent to DHI.
22. (10-M)	Videocon Appliances Ltd, Mumbai.	0330000155 dated 24.02.2000	Do	Washing Machines, Refrigerators and Air Conditioners.	Deferred to obtain report from DIPP	A set of papers may be sent to DIPP.

The Meeting ended with thanks to the Chair.